

16

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

NEW DELHI, this the 12th day of May, 1994.

R.A.No.153/94
in O.A.No.1723/1988

HON'BLE SHRI C.J.ROY, MEMBER (J)

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (A)

Shri S.R.Tyagi
s/o Shri Ghan Shyam Tyagi,
Sr.Scientific Assistant,
Sr.Quality Assurance Establishment Metals,
Ordnance Factory, Muradnagar,
Distt. Ghaziabad (U.P)

R/O Qtr.No.P/44, Ordnance Factory Estate
Muradnagar Distt.Ghaziabad (U.P).

(By Shri NS Verma, Advocate).

..Applicant

Vs.

1. Director General,
Quality Assurance,
Govt. of India,
Ministry of Defence(Production),
New Delhi.

2. Shri KB Dasgupta,
Senior Scientific Assistant,
Controllerate of Quality Assurance
(Metals), Ichapore (W.B)

3. Shri Jai Singh,
Sr.Scientific Assistant,
Gr. Quality Assurance Estt.(Metals),
Muradnagar Distt. Ghaziabad (U.P)

..Respondents.

BY CIRCULATION

ORDER

SHRI P.T.THIRUVENGADAM, M(A)

O.A.No.1723/88 was dismissed being barred by limitation. In the order it has been mentioned that the representations of the applicant were withheld and the applicant was advised by letter dated 6-6-86 about the withholding of the representation. The relevant representations of the applicant were dated 5-7-85 and 27-3-86 and were in the form of a memorial to be considered by the President. In the letter dated 6-6-86 it has been mentioned that the contents of the representation submitted by the applicant were against the provisions of statutory rules and hence the representation had been withheld.

2. In this Review Application the applicant

17

has once again referred to the further representation submitted by him on 23-5-87 over the rejection/withholding of the representations as communicated by the department in its letter dated 6-6-86. We have already held that the memorial having been withheld in June 1986, the cause of action cannot get extended by further representations.

3. This ground has already been discussed in the original order at the time of disposal of the O.A. There is no other worthwhile ground which has been advanced in the Review Application.

4. As per order 47 in C.P.C., scope for review is very limited. The Review Application cannot be used as an opportunity for filing an appeal. In the circumstances, the Review Application is dismissed.

P. T. Thiru

(P.T.THIRUVENGADAM)
Member(A)

C. J. Roy
(C.J.ROY)
Member(J)